

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri K.N. Sinha, Member**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

**IA No.45/2005
In
Petition No.128/2004**

In the matter of

Approval of tariff of Vindhyachal Super Thermal Power Station Stage-I for the period from 1.4.2004 to 31.3.2009.

And in the matter of

**IA No.43/2005
In
Petition No.146/2004**

Approval of tariff of Vindhyachal Super Thermal Power Station Stage-II for the period from 1.4.2004 to 31.3.2009.

And in the matter of

**IA No.50/2005
In
Petition No.159/2004**

Approval of tariff of Korba Super Thermal Power Station (2100 MW) for the period from 1.4.2004 to 31.3.2009.

National Thermal Power Corporation Ltd

.... **Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Board, Mumbai
3. Gujarat Electricity Board, Vadodara
4. Chhattisgarh State Electricity Board, Raipur
5. Electricity Department, Govt of Goa, Panaji, Goa
6. Electricity Department, Admn. Of Daman & Diu, Daman
7. Electricity Department, Admn. of Dadra and Nagar Haveli, Silvassa.. **Respondents**

The following were present

1. Shri V.B.K. Jain, NTPC
2. Shri I.J. Kapoor, NTPC
3. Ms Alka Saigal, NTPC
4. Shri S.K. Johar, NTPC
5. Shri G.S. Aghesh, NTPC
6. Shri S.K. Sharma, Sr. Mgr (Comml), NTPC
7. Shri A.S. Pandey, NTPC
8. Shri M.K. Narang, NTPC
9. Shri D.K. Shrivastava, EE, MPSEB
10. Shri S.P. Singh, ASE, MPSEB

ORDER
(DATE OF HEARING : 22.12.2005)

IA Nos.45/2005, 43/2005 and 50/2005

Interlocutory applications have been made for amendment of the respective petition. Amended petitions have been taken on record. IAs stand disposed of

Petition Nos.128/2004, 146/2004 and 159/2004

3. Heard the representatives of the parties on the amended petitions.

4. The petitioner is directed to file the following details latest by 10.1.2006 with a copy to the respondents, who may file their comments thereon by 31.1.2006:
 - (a) Auditor's Certificate in support of details of price and GCV of fuel considered in the main petitions as also the interlocutory applications;
 - (b) Reasons for the charges considered under the head "others" (Srl No.14 of Form 19) for computation of energy charges;
 - (c) Detailed calculation of FERV, where applicable, taking the base for foreign loans as considered by the Commission for the period 1.4.2001 to 31.3.2004;

- (d) Reasons for not considering the Depreciation on Additional Capitalisation & FERV for the period 1.4.2001 to 31.3.2004;
- (e) Revised weighted average of depreciation;
- (f) Details regarding de-capitalisation of capital assets, namely date of commissioning of the asset, gross block and cumulative depreciation recovered up to the date of decapitalisation.

5. Subject to above, orders on these petitions have been reserved.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

New Delhi dated the 22nd December 2005